

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF BASIC FIRST LEARNING (OPC) PRIVATE LIMITED

### RELEVANT PARTICULARS

1.	Name of corporate debtor	Basic First Learning (OPC) Private Limited
2.	Date of incorporation of corporate debtor	21.02.2019
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies, Ranchi.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999JH2019OPC012596
5.	Address of the registered office and principal office (if any) of corporate debtor	1st Floor, H.No-463/A, Ashok Nagar, Ranchi Jh-834004
6.	Insolvency commencement date in respect of corporate debtor	12.01.2023 (The said Order was available from the Register through email on 13.01.2023)
7.	Estimated date of closure of insolvency resolution process	13.06.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S V Ramani IBBI Registration No. IP Regd No; IBBI/IPA-002/IP-N00530/2017-18/11692
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Anandalok Building,, Room No. 207, 227 AJC Bose Road, Kolkata – 700020 Email id – ramanisv56@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Anandalok Building,, Room No. 207, 227 AJC Bose Road, Kolkata – 700020 Email id – ramanisv56@gmail.com
11.	Last date for submission of claims	27.01.2023 (OC responded to our mail dated 13.01.2023 only on 18.01.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	There are no class of creditors.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in">https://ibbi.gov.in</a> Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal Kolkata has ordered the commencement of a corporate insolvency resolution process of the Basic First Learning (OPC) Private Limited on January 12, 2023.

The creditors of Basic First Learning (OPC) Private Limited, are hereby called upon to submit their claims with proof on or before January 27, 2023, to the interim resolution professional through mail or at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. - N.A.

Submission of false or misleading proofs of claim shall attract penalties.

S V Ramani  
Insolvency Professional  
Place: Kolkata  
Date: 19.01.2023

